

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCH 'A', HYDERABAD
SMT. P. MADHAVI DEVI, JUDICIAL MEMBER AND
SHRI A. MOHAN ALANKAMONY, ACCOUNTANT MEMBER**

ITA No. 2407/Hyd/2018
Assessment Year: 2010-11

Hemalatha Mallapuram, vs. Income-tax Officer,
Hyderabad. Ward – 9(3), Hyderabad.
PAN – AIEPM 7672A

ORDER

PER A. MOHAN ALANKAMONY, A.M.:

The above captioned appeal was disposed off by the Tribunal vide order dated 24/07/2020. It is now brought to our notice by the assessee that in the said order, the Assessment Year was wrongly mentioned as **2013-14** instead of **2010-11** and requested for rectifying the same. On perusal of the record, we find, it to be an inadvertent typographical mistake that has crept into the Order while mentioning the Assessment Year. Hence the assessee's prayer is justified. Therefore, We hereby hold that the assessment year mentioned in the Order shall be read as under: -

“Assessment Year-2010-11”

Sd/-
(P. MADHAVI DEVI)
JUDICIAL MEMBER

Sd/-
(A. MOHAN ALANKAMONY)
ACCOUNTANT MEMBER

Hyderabad, dated 20th October, 2020.

okk

Copy forwarded to:

1. Hemalatha Mallapuram, Door No. 4-483/3/A, Plot No. 82 (North), New Balaji Nagar, Meerpet, Hyderabad.
2. ITO, Ward – 9(3), 2nd Floor, D-Block, IT Towers, AC Guards, Masab Tank, Hyderabad.
3. CIT(A) – 7, Hyderabad.
4. Pr. CIT - 7, Hyderabad.
5. The DR, ITAT, Hyderabad
6. Guard File